

**IN THE INCOME TAX APPELLATE TRIBUNAL  
AMRITSAR BENCH, AMRITSAR**

**BEFORE DR. M. L. MEENA, ACCOUNTANT MEMBER  
AND SH. ANIKESH BANERJEE, JUDICIAL MEMBER**

**I.T.A. Nos. 605 & 606/Asr/2019**  
Assessment Years: 2014-15 & 2015-16

Late Sh. Balkar Singh  
through, legal heir  
Sh. Gobind Manmohan  
Singh Bal C/o M/s Jeevan  
Petroleum Suchi Pind,  
Bye Pass, Jalandhar  
[PAN: AVCPS 8790C]  
**(Appellant)**

Vs. Dy. Commissioner of Income  
Tax, Circle-II, Jalandhar

**(Respondent)**

Appellant by : None

Respondent by: Sh. Satbir Singh, Sr. DR

Date of Hearing: 21.02.2022

Date of Pronouncement: 23.02.2022

**ORDER**

Per Dr. M. L. Meena, AM:

These appeals have been filed by the Assessee against the impugned order dated 20.06.2019, passed by Ld. Commissioner of Income Tax (Appeals)-1, Jalandhar, in respect of the Assessment Years 2014-15 & 2015-16.

2. At the outset, the Id. AR of the assessee has requested for withdrawal of these appeals vide application dated 14.02.2022 stating

therein that the assessee has settled the dispute relating to the tax arrears for the assessment year under consideration under the “Vivad Se Vishwas Scheme, 2020”. A certificate to this effect under Section 5(1) of the Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. The Ld. DR has no objection.

4. In view of the above, we accept the request of the assesseees for withdrawal of the appeals.

5. In the result, the appeals filed by the assessee are dismissed as withdrawn.

*Order pronounced in the open court on 23.02.2022.*

**Sd/-**  
**(Anikesh Banerjee)**  
**Judicial Member**

**Sd/-**  
**(Dr. M. L. Meena)**  
**Accountant Member**

Date: 23.02.2022

Copy of the order forwarded to:

- (1) The Appellant:
- (2) The Respondent:
- (3) The CIT(Appeals)
- (4) The CIT concerned
- (5) The Sr. DR, I.T.A.T

True Copy  
By Order